

9. Investment Corporation of India Ltd.
10. Jayabharat Credit & Investment Company Ltd.
11. Kailash Investments Private Limited
12. Kanchanjunga Investments Private Limited
13. Madan Mohan Lal Shriram Private Limited
14. Narmada Investments Private Limited
15. Nilgiri Investments Private Limited
16. Offsade Private Limited
17. Pilani Investment Corporation Limited
18. Premier Construction Company Limited
19. Sarabhai Chemicals Private Limited
20. Scindia Investments Private Limited
21. Shyamnagar Investment Company Limited
22. Sundaram Finance Limited
23. Surac Holdings Limited
24. Tata Sons Limited
25. Wadi Finance and Investments Limited
26. Wadi Holdings Limited

Plans for Placing big Orders for Coking Coal with Foreign Suppliers

759. SHRI MAHENDRA SINGH : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether his Ministry has announced its plans for placing big orders for coking coal with foreign suppliers; and

(b) if so, the reasons therefore?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) and (b). For the year 1985-86, it has been estimated that the shortfall between demand and domestic availability of coking coal for SAIL steel plants would be around 1.5 million tonnes. To meet this requirement, the Steel Authority of India Limited has floated a global tender for import of 1 million tonnes of low ash prime coking coal, offers have been received and are under evaluation.

Sanction of Loan to Unemployed Matriculates

760. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state:

(a) whether any review has been made of programme for the sanction of loans to the unemployed matriculates for self-employment by the various nationalised banks during 1983-84 and 1984-85;

(b) if so, the findings of the review along with the details regarding the total number of applications received by each bank during the above period; State-wise as also the total number of cases in which such loans were sanctioned, actually paid in each State;

(c) whether any cases for sanction of loans are still pending for disposal;

(d) if so, the reasons for delay;

(e) whether any complaints were received by the banks in this regard; and

(f) if so, nature of complaints received by Government till date bank-wise from each State and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (f). The progress of the scheme for providing Self-employment to the Educated Unemployed Youth is monitored by the Government of India and also the Reserve Bank of India, from time to time. The State-wise progress under the Scheme for the year 1983-84 a-s on 31st March, 1984 is given in *Statement-I* and the progress for the year 1984-85 till 21st March, 1985 is given in *Statement-II*. Being an on going scheme there will always be cases pending for disposal. However, banks have been instructed that every application under this scheme has to be disposed of within a period of 14 days from their receipt in the branch. Complaints are generally in regard to delay in sanction, rejection of applications etc. Complaints whenever received, are looked into for necessary action.